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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 159/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: Nikhil Intermediates Pvt Ltd.  
V/s.  
Vintex Rubber Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION                         | SIGNATURE         |
|-------|------------------------|-------------|----------------------------------------|-------------------|
| 1.    | Dr. CS Shilpi Thapper  | P. Cs       | operational<br>creditor/<br>petitioner | Shilpi<br>Thapper |
| 2.    |                        |             |                                        |                   |

**ORDER**

Learned PCS Ms. Shilpi Thapper present for Operational Creditor/Petitioner. None present for Respondent.

Petitioner filed purshis seeking permission to withdraw the Petition.

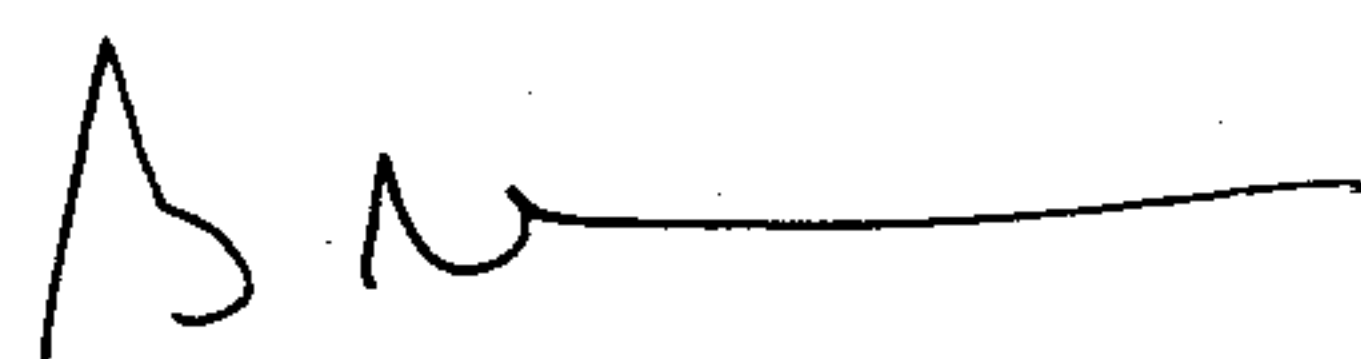
Pettiioner is permitted to withdraw CP(IB) 159/2017.

Petition is disposed of as withdrawn.

No order as to costs.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**